

tasks, as I said earlier, await us. These can be tackled only through constructive, purposeful cooperation. Together, let us pledge to serve our people with dedication and devotion and to work for the greater glory of our motherland.

Thank you once again for what you have said.

12.08 hrs.

#### INTRODUCTION OF MINISTERS

[*English*]

MR. SPEAKER : Now, I would like the Prime Minister to introduce the Members of his Cabinet.

THE PRIME MINISTER (SHRI RAJIV GANDHI) : Mr. Speaker, Sir, I would like to introduce the members of my Cabinet :

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Shri P.V. Narasimha Rao	Minister of Defence
Shri S.B. Chavan	Minister of Home Affairs
Shri Vishwanath Pratap Singh	Minister of Finance and also to hold temporary charge of Commerce and Supply.
Shri Abdul Gafoor	Minister of Works and Housing
Shri Asoke Sen	Minister of Law and Justice
Shri B. Shankaranand	Minister of Irrigation and Power
Shri Bansi Lal	Minister of Railways
Shri Buta Singh	Minister of Agriculture and Rural Development
Shri H.K.L. Bhagat	Minister of Parliamentary Affairs
Shri K.C. Pant	Minister of Education
Shrimati Mohsina Kidwai	Minister of Health and Family Welfare
Rao Birendra Singh	Minister of Food and Civil Supplies
Shri Vasant Sathe	Minister of Steel, Mines and Coal
Shri Veerendra Patil	Minister of Chemicals and Fertilizers and also to hold temporary charge of Industry and Company Affairs

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Now, Ministers of State holding independent charge :

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Shrimati Maragatham Chandrasekhar	Minister of State of the Ministry of Social and Women's Welfare.
Shri Nawal Kishore Sharma	Minister of State of the Ministry of Petroleum.

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Shri Ram Niwas Mirdha	Minister of State of the Ministry of Communications.
Shri T. Anjiah	Minister of State of the Ministry of Labour.
Shri V.N. Gadgil	Minister of State of the Ministry of Information and Broadcasting.
Shri Z.R. Ansari	Minister of State of the Ministry of Shipping and Transport

Ministers of State are :

1. Shri Arif Mohd. Khan  
Minister of State in the Ministry of Industry and Company Affairs.
2. Shri Arun Nehru  
Minister of State in the Department of Power.
3. Shri Ashok Gehlot  
Minister of State in the Ministry of Tourism and Civil Aviation.
4. Shri Bir Sen  
Minister of State in the Ministry of Environment and Forests.
5. Shri Chandulal Chandrakar  
Minister of State in the Department of Rural Development.
6. Shri Ghulam Nabi Azad  
Minister of State in the Ministry of Parliamentary Affairs.
7. Shri H.R. Bhardwaj  
Minister of State in the Ministry of Law and Justice.
8. Shri Janardhana Poojary  
Minister of State in the Ministry of Finance.
9. Shri Khurshid Alam Khan  
Minister of State in the Ministry of External Affairs.
10. Shri K.P. Singh Deo  
Minister of State in the Departments of Personnel and Administrative Reforms and Culture.†
11. Shri K.R. Narayanan  
Minister of State in the Ministry of Planning.
12. Shri Madhavrao Scindia  
Minister of State in the Ministry of Railways.
13. Shrimati Margaret Alva  
Minister of State in the Ministry of Parliamentary Affairs.
14. Shri Natwar Singh  
Minister of State in the Department of Steel.

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| 15. Shri P.A. Sangma           | Minister of State in the Ministry of Commerce and Supply.   |
| 16. Shri R.K. Jaichandra Singh | Minister of State in the Department of Youth Affairs and Sports.  |
| 17. Shrimati Ram Dulari Sinha  | Minister of State in the Ministry of Home Affairs.  |
| 18. Shri Shivraj V. Patil      | Minister of State in the Ministry of Science and Technology and in the Departments of Ocean Development ; Atomic Energy, Space and Electronics. |
| 19. Shri Yogendra Makwana      | Minister of State in the Department of Health.  |

We have two Parliamentary Secretaries. They are :

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| 1. Shri Oscar Fernandes | Parliamentary Secretary to the Prime Minister. |
| 2. Shri Ahmed Patel     | Parliamentary Secretary to the Prime Minister. |

SHRI ERASU AYYAPU REDDY (Kurnool) : Mr. Speaker, Sir, on a Point of Order on a Constitutional question. We saw the other day that oath was being administered not individually to the Ministers but it was administered simultaneously. Is this permissible under the Constitution ? Even in this august House, here, oath was not administered like that. It was not permitted ever since 1952.

MR. SPEAKER : No. Hon. Member, you must realise that what concerns us is what happens on the floor of the House and whatever we have conducted on the floor of this House has been according to the rules and regulations. Don't worry about it.

SHRI ERASU AYYAPU REDDY : It is a constitutional question.

MR. SPEAKER : No. We are not. We are concerned with what happens in this House.

SHRI K.P. UNNIKRIISHNAN (Badagara) : That is not correct. We can discuss it separately. We have to discuss it separately. So, please do not say like that.

MR. SPEAKER : Yes, separately it can be. With whatever we are concerned, we can discuss it later on. But I am concerned only with whatever takes place here.

SHRI SUDINI JAIPAL REDDY (Mahbubnagar) : Let us discuss it later on.

*(Interruptions)*

MR. SPEAKER : You can give me anything in writing. We shall see.

SHRI SUDINI JAIPAL REDDY : They could have been introduced *en masse* to the House. Why have they been introduced to us separately ? That is my point of order.

MR. SPEAKER : Is this a point of order ? You must learn, you see.      12.14 hrs.

Now the House stands adjourned to meet again tomorrow the 17th January, 1985 half an hour after the President's Address.

*The Lok Sabha then adjourned till half an hour after the Address by the President on Thursday, January 17, 1985; Pausa 27, 1906 (Saka).*

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